

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 59 of 2013 & IA 90 of 2013**

**Dated : 8<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)  
Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Ms. Deepa Chawan  
Counsel for the Respondent (s): Mr. M.G. Ramachandran  
Ms. Dipali Sheth for R.3 & 4  
Mr. Vishal Gupta  
Mr. Kumar Mihir for R.5

**ORDER**

Some Respondents have filed their replies.

It is noticed that Respondent No.2 has not yet been served. Therefore, issue fresh notice to the Respondent No.2. Dasti service is permitted.

It is represented that Mr. M.G. Ramachandran is appearing for Respondent Nos. 3 & 4 but not for Respondent No.2. Registry is directed to correct the same.

Post the matter on **10.07.2013**. In the meantime, learned counsel for the Appellant is at liberty to file the compilation after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/pg  
***Note: direction to Registry***